**18.19 hrs**

**Title:** Consideration and passage of the Banking Service Commission (Repeal) Bill, 2002.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): I beg to move:

> "That the Bill to repeal the Banking Service Commission Act, 1984, be taken into consideration."

Sir, all I would say is that we are just repealing this Act.

(ends)

MR. CHAIRMAN : Motion moved:

> "That the Bill to repeal the Banking Service Commission Act, 1984, be taken into consideration."

Now, Shri Pravin Rashtrapal may speak.

SHRI PRAVIN RASHTRAPAL (PATAN): Thank you very much, Mr. Chairman Sir. From the Bill, it appears that it is very simple, but it is not that simple. In fact, according to the Statement of Objects and Reasons, it explains that in our Parliament, when we introduce this type of Bill, it proves that there is a failure of the system.

It is admitted that the Banking Services Commission Act was enacted in 1984 to provide for the establishment of a commission for recruitment. From 1984 to the introduction of this Bill, either this Government or the previous Government has not appointed the commission. As a result, now they are approaching this august House for repealing the Bill.

But I want to invite the attention of the hon. Minister to the last three lines of paragraph 2 of the Bill. It reads as under:

> "The question of establishing the commission was again reviewed in 1987 and it was decided that this may be deferred as the restructured system of the Banking Service Recruitment Board was working satisfactorily for the recruitment of clerical cadre and officers of the banks."

Here they have admitted that the Banking Service Recruitment Board was working satisfactorily in the banking sector. On the same page, they say something contrary to this. Kindly read para 3:

> "Taking into consideration the decline in manpower requirements due to consolidation and mechanisation a proposal was made in the Budget Speech in the year 2001-02 to abolish the Banking Service Recruitment Board to provide greater autonomy to bank..."

This is self-contradictory. In para 2 they have admitted that the Banking Service Recruitment Boards were functioning satisfactorily and in para 3 they are referring to the lecture of the hon. Finance Minister during the course of introduction of the Budget. He went on referring that the Banking Service Recruitment Board should be abolished. But he has not given reasons for abolishing the Banking Service Recruitment Board.

At this juncture, I invite your attention that in our country, one of the biggest democracies in the world, we have got a Union Public Service Commission for recruitment to the Indian Foreign Service, Indian Police Service, Indian Revenue Service, Indian Accounts and Audit Service, Indian Postal Service, Indian Railway Service. Recruitment to the Class I post is directly made by the Union Public Service Commission.

This very Central Government has introduced regional level Staff Selection Commissions which are taking care of recruitment of Group """"C"""" & """"D"""" staff. We also appreciate and we all will agree that after the nationalisation of the banks and after the introduction of the Banking Service Recruitment Board, the recruitment of weaker

sections of the society as required under the Constitution was properly made.

With the experience of Gujarat, I will tell that in Gujarat we have got Bank of Baroda, State Bank of Saurashtra, Dena Bank and Bank of India. These are the banks which have maximum branches in the State of Gujarat. If you go before 30 years to any office of these banks, you will have people from a particular caste, with a particular Surname only because there was no reservation. The reservation in the banking sector came only after the nationalisation in the year 1976. After the introduction of the Banking Service Recruitment Board, where there was a representative either from the Scheduled Castes or Scheduled Tribes in the Interview Committee, I will admit, justice was done to the people belonging to the Scheduled Castes and Scheduled Tribes.

Now, in our country we have got reservation also for other backward classes for recruitment at the stage of entry.

There is no reservation at the stage of promotion for O.B.C. but there is reservation for Scheduled Castes, Scheduled Tribes and other backward classes as far as recruitment to Government services is concerned. I want to know from the hon. Minister why the Government is still having the UPSC when they want to abolish the Banking Service Recruitment Board. Why is the Government still having Staff Selection Commission for recruitment to Group 'C' and 'D' posts? The Central Government appreciates the requirement for the Union Public Service Commission, the Staff Selection Commission and the Railway Recruitment Board as far as Central Government appointments are concerned. This very Central Government is abolishing the Banking Service Recruitment Board. There is no explanation from the side of the Government. This House needs to be informed for what reasons they are abolishing the Banking Service Recruitment Board. The only reason given is that the Act was passed in 1984 but till today no Banking Service Commission has been appointed. Who is to be blamed for this − Members of Parliament or the party in power? We need to be enlightened of the reasons for the abolition of the Banking Service Recruitment Board.

We need to be informed how these nationalised banks would implement the policy of the Government if they were authorised to make their own recruitment. Even now, they are not implementing the policies properly. Once the Banking Service Recruitment Board is abolished, I am afraid, the policy of reservation for the Scheduled Castes, Scheduled Tribes and other backward classes would be jeopardised. I want to know how the Government is going to protect their interests.

They are informing us that because of mechanisation and automation there is no requirement for the Banking Service Recruitment Board. I do not agree with that. Maybe, right now, there is no requirement for the Board because in the place of clerks, you would require data entry operators. The old clerk might not know how to operate a computer. So, as a result of automation, maybe, the method of recruitment might change and you would conduct objective and practical tests. But after five years, when somebody dies or retires or takes up voluntary retirement, you would require a recruitment board. How do you say that there is no necessity for a service commission or a recruitment board? After five or ten years, there might be a good number of retirements from the banking sector. Those who had not opted for voluntary retirement would retire after five years. So, after five years, how would you appoint officers in the banking sector? After five years, how are you going to recruit personnel ranging from data entry operators to chartered accountants, required for the banking sector? All these aspects are not explained here. This Bill appears to be a very simple repealing Bill. There is no problem about it but we must know what facilities, what protection and what mechanism are provided for by the Central Government.

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): Sir, I am dealing with a situation that is unheard of. The Banking Service Commission Act was passed in 1984 by this House. The Act was never given effect to from the day it was passed. We had discussed matters in this House and the Act was passed but the Government did not implement that Act till today. It is a very peculiar situation, unheard of in the history of the statute book.

The Banking Service Commission Act was passed to give effect to some social commitments and the Government felt that the Banking Service Recruitment Board was not enough. So, a Service Commission was to be constituted.

With that in mind, this Act was passed. After passing the Act, the Government is having a flexible mind. After passing the Act, the Government came to the conclusion that continuance of the Board is enough. There is no need for constituting a Commission. That was the approach given by the Government. After passing this Act, the Board continued.

Sir, as pointed out by my learned friend, the Government came to the conclusion that although the Board is doing the work satisfactorily, it is not feasible for the Government to continue with the Board as such. The reason alleged

is that some mechanism or computerisation had come. What is the net result?

Sir, India is a country where recruitment to public service is reserved on certain principles. The Scheduled Castes and Scheduled Tribes are entitled to reservation. Now, as per the Mandal Commission Report, the Backward Communities are also entitled to certain amount of reservation because public service is the biggest employer in democratic India. We do not have such other employer. So, all people belonging to the Scheduled Castes, Scheduled Tribes as well as Backward Communities look for employment in the public service.

Now, the Banking Service Commission is very important having branches throughout the country, in every village also where people are recruited for service.

Sir, just before that we have heard that the insurance companies have been denationalised. That was another public service in which the Scheduled Caste and Scheduled Tribe people were appointed. That also is lost. Hereafter, no Scheduled Caste or Scheduled Tribe person will get appointment in insurance companies. Is there any guarantee? It is because they have been denationalised. The multinational companies are coming into the field and as such we are very much worried about the Scheduled Caste and Scheduled Tribe candidates. They will only appoint their own men. So, a poor Scheduled Caste or Scheduled Tribe candidate will be left to the mercy of God. He will not have any appointment in the insurance so also is the case in the Banking service, which is also a nationalised Commission. That is now open to all.

In the Banking Service also, these poor Scheduled Caste and Scheduled Tribe candidates will be thrown out. Who will care for them in the banks? Banks are investing money in the banking business. Are they eager enough to appoint people belonging to Scheduled Caste or Scheduled Tribe? I do not think so. They will not be compelled to appoint a certain percentage of Scheduled Caste and Scheduled Tribe candidates. We cannot compel and these Scheduled Caste and Scheduled Tribe candidates will be thrown out. We need not mention about the backward communities as such. They would be completely thrown out. The Mandal Commission Report will have no effect at all in the matter of recruitment in the banking service as well as in the insurance companies. Where will this lead to our country? The Government is having no policy decision in that matter. It is a flexible Government or the Government's mind is more or less like a rubber stamp, having no decision. It is because they are interested to safeguard the interest of some vested people.

Sir, as pointed out by my learned friend, in certain banks, it was reserved for appointment to certain community. I know that was the practice in our banks. Now, in certain banks only the *Brahmin* candidates will be appointed. It was not open to the repressed or oppressed class. Now, all these people are thrown out of employment. So, the rational or the reasoning behind is, at least, for the time being they should continue the Board. Why should the Board be abolished?

After all, it is a *de facto* repeal. The moment this Act was passed, it was repealed by the Government. This Repeal Bill is coming to the House only in 2002, but the repeal came into force in 1985 itself, the moment it was passed. Have you heard of such a thing in any country in the world? But here it has happened. It was never implemented, it was never notified on some flimsy grounds. At least for the sake of the Scheduled Castes, the Scheduled Tribes and the poor people, the Government was kind enough to continue with the Board for some time on flimsy ground or with some changes and the Board was doing some functions. Now the Government has come forward to repeal this Act and, at the same time, the Board that was functioning earlier, will also be scrapped. Why should the Board be scrapped? I have no complaint for repealing an Act which never came into force because nothing will happen. But why should the Board be abolished? The clerks and other employees of the banks are recruited by this Board. Why should it be abolished? Let the Banking Service Commission. which was a non-existent entity, go. We are not bothered about that. But we are really bothered about the abolition of the Banking Service Recruitment Board. The Minister may abolish the Banking Service Commission because it is immaterial, as I have already pointed out, but he may allow this Board to continue with all its powers, at least because we have some control over the banks. Certain banks have no control either of the Central Government or of the State Governments. For those institutions at least, this Board must be there.

Moreover, even for VRS, this Board is essential, even for determining the service conditions, this Board is essential, even in matters of promotion, this Board is essential. How can you abolish the Board? Who will determine the service conditions of the bank employees? So, I request the Government to continue with the Board which is functioning, according to you, satisfactorily? In the name of abolishing the Banking Service Commission, which never came into force, this Board should not be abolished.

I do not support and I need not support this Bill because it has never came into force. With these words, I conclude.

SHRI C.P. RADHAKRISHNAN (COIMBATORE): Thank you, Mr. Chairman, Sir. I rise to support this Bill. After few

years, the whole world is going to be opened. Liberalisation, globalisation and free trade are going to come into existence. At that time, only the service and the efficiency of any bank will be taken into account. Without keeping their efficiency in mind, these nationalised banks cannot compete with private banks. Multinational banks are coming up. International banking is coming up. Keeping all these things in mind, our banks also have to improve their efficiency. ...(*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : Efficiency is required, but what about the Scheduled Castes and Scheduled Tribes?

SHRI C.P. RADHAKRISHNAN : Radhakrishnan Ji, I am coming to that point later. You please listen. You will definitely understand what for I am standing here today.

Sir, all the nationalised banks are not a single entity. They have their own areas of influence, their own areas of specialisation. So, they should be given proper powers to make recruitment according to their needs. Some nationalised banks are specialising on the industrial side, some are specialising on the agricultural side and some are having a very high regional influence. But since the recruiting powers are not with them, they are not able to recruit the right people for giving the right service.

In the changed scenario, this is a must. So, I support this Bill. But, at the same time, I request the hon. Minister that whether we like it or not, we have to accept one thing that the greatest sin, that is the practice of untouchability is still existing in our *Hindutva*. Until the time we entirely eradicate this untouchability and until the downtrodden people improve their standard of living and their social status, we should keep this reservation. I suggest that proper norms and proper systems should be developed so that all the nationalised banks should protect the interests of the reservation for the Scheduled Castes, Scheduled Tribes so that those downtrodden people can get their due share and they can come up in their life.

With these few words, I support this Bill.

SHRI PRIYA RANJAN DASMUNSI : Thank you Mr. Chairman. I will be too brief. I want to convey on behalf of our Party that we support this Repeal Bill. The time has now come for a competitive environment for the public sector banks to combat with the pressure of the other banks, to plan their own requirement of people under special category on their own style. I would like to convey to the hon. Minister through you, on behalf of our Party, to re-confirm in the House one thing. An announcement was made by the Government, by the hon. Minister of Finance earlier that there is no plan, no thinking of de-stabilising the public sector banks. I hope that when this Repeal Bill is concluded, the hon. Minister shall reiterate that issue. Still the House should know that there is no attempt to denationalise the public sector banks. This is the first point.

Secondly, the hon. Minister may kindly enlighten the House as to which category of people should be left out from the scope of the independent banks' own management plan to recruit and which category of people, if at all is required, the banks will recruit.

Thirdly, on the policy of recruitment, I want to know whether the Government is considering to have a similar kind of policy for each bank for the recruitment procedure so that there should be a common policy in the public sector banks. Otherwise, the Bank of Baroda decides one thing and the United Bank of India decides something else and in such a case an individual can go to a court and obtain a stay. So, there should be uniformity of policy of recruitment in terms of their specialisation.

Last but not least, the Government must assure the House about the reservation in the recruitment for the Scheduled Castes, Scheduled Tribes and the OBCs. The Government must assure that while the banks will do so, they should strictly adhere to the reservation norms enshrined by the Constitution of India for the Scheduled Castes, Scheduled Tribes and the OBCs in recruiting personnel in the banks on their own capacity. It would be more prudent that in every banking management, while they form their own recruitment cells which are to be approved by the Boards, there should be some experts who are knowledgeable in banking industry and who are knowledgeable in the marketing plan of the other international banks and be able to combat with the situation in a better professional order.

We want to convey from our Party to the Government through you that since you got the opportunity once again to give back the authority to the banks, please convey the message to the banks that they should be more professional, more market-oriented and more competitive in whichever recruitment plan that they have for the future to make the banks more professional in future.

This is my submission so far as this Bill is concerned.

Sir, I would also like to convey to the hon. Minister of Parliamentary Affairs that after this Repeal Bill is over today, let us not take up any other Bill. The Insurance Bill is a big one which we can take up on Monday. Tomorrow, after the election of the Speaker, we can take up the Legal Services Bill so that the business will be in order.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN): Sir, it is agreed. We never say no to the Opposition.

**श्री सुरेश रामराव जाधव (परमनी) :** सभापति जी, मैं अपनी तथा अपनी पार्टी की ओर से बैंक सेवा आयोग (निरसन) विधेयक, 2002 का समर्थन करता हूं। सरकार ने यह कदम बिलकुल उपयुक्त समय पर उठाया है। बैंक भर्ती बोर्ड का निरसन जरूरी था। जब मैं 11वीं लोक सभा में चुनकर आया था तब मैंने बैंक सेवा बोर्ड के बारे में कई निवेदन किए थे।

बैंक की भर्ती के लिए जो परीक्षायें होती हैं, वे परीक्षाएं क्षेत्रीय भााा में होनी चाहिए, यह हमारी डिमांड थी। हमारा यह कहना है कि बैंक में काम करने वाले कर्मचारी को यदि क्षेत्रीय भााा नहीं आयेगी तब बैंक का कारोबार आगे कैसे चलेगा ? इसलिए हम 11वीं लोक सभा से यह मांग करते आ रहे हैं कि बैंक सेवा की भर्ती के लिए परीक्षा क्षेत्रीय भााा में होनी चाहिए लेकिन बैंक सेवा आयोग ने उसकी अनदेखी की। मेरा कहना है कि बोर्ड का कोई काम नहीं है इसलिए आज जो इनका निरसन हो रहा है, यह एक अच्छा कदम है। मैं आपके माध्यम से मंत्री जी से यह कहना चाहता हूं कि बैंक सेवा आयोग में अभी तक जो भर्ती की गई है, उसकी भी जांच होनी चाहिए कि वे भर्तियां कैसे की गई हैं। आज बैंक निजी क्षेत्र में आ गया है। निजी क्षेत्र की कार्य प्रणाली को देखते हुए सरकार का यह कदम अत्यंत आवश्यक और अनिवार्य था।

अंत में मैं यही कहना चाहता हूं कि सरकार ने जो कदम उठाया है, मैं उसका समर्थन करता हूं।

**कुंवर अखिलेश सिंह (महाराजगंज, उ.प्र.) :** सभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे बैंक सेवा आयोग (निरसन) विधेयक, 2002 की चर्चा में भाग लेने की अनुमति प्रदान की है। बैंक सेवा आयोग (निरसन) विधेयक, 2002 यदि अपने लक्ष्य की प्राप्ति पर ईमानदारी से कार्य करेगा तो मैं अपनी पार्टी की तरफ से इसका समर्थन करता हूं। लेकिन इसके साथ ही साथ मैं इस सदन के माध्यम से सरकार को आगाह करना चाहता हूं कि पूरे समाज के अंदर 21 प्रतिशत अनुसूचित जाति के लोग हैं और 54 प्रतिशत पिछड़ी जाति के लोग हैं। अगर आपकी मंशा ठीक है तो आपको यह सुनिश्चित करना चाहिए कि जो भी नई भर्तियां होंगी, उनमें अनुसूचित जातियों को उनके हिस्से के मुताबिक और पिछड़े वर्ग के लोगों को उनकी संख्या के मुताबिक आरक्षण की सुविधा प्रदान की जायेगी।

इसके साथ-साथ मैं यह भी कहना चाहता हूं कि जो अंतर्राट्रीय परिदृश्य है, उसमें जिस तरह से विश्व व्यापार संगठन का लगातार दबाव बढ़ता जा रहा है, उससे मुकाबला करने के लिए और उस प्रतिस्पर्धा से सही तरीके से निपटने के लिए जिन अंतर्राट्रीय बैंकों को हम अपने देश में आमंत्रित कर रहे हैं, उन अंतर्राट्रीय बैंकों पर हमें लगाम लगानी चाहिए और उनके अंदर भी इस विधेयक का अनुपालन करने के लिए स्पट तौर पर दबाव डालना चाहिए। अभी हमारा जो अनुभव है, हमारी जो वर्तमान बैंकिंग प्रणाली है उसमें अभी तक हम ग्रामीण क्षेत्रों में वित्त पोाण का कार्य सही ढंग से नहीं कर पाये हैं।

उदाहरण के तौर पर मैं कहना चाहता हूं कि किसान क्रेडिट कार्ड की जो योजना सरकार द्वारा लागू की गई, लक्ष्य के सापेक्ष यदि उनके द्वारा किसान क्रेडिट कार्ड के वितरण के आंकड़ों को देखें तो हम कहना चाहते हैं कि देश के अंदर जितने किसानों को किसान क्रेडिट कार्ड की आवश्यकता है, उन सम्पूर्ण किसानों को किसान क्रेडिट कार्ड देने में 20 से 25 साल लगेंगे। हम यह कहना चाहते हैं कि आज जो प्रतिस्पर्धा है। â€¦ (व्यवधान) जायसवाल जी, आप जरा सुनिये। आप बुजुर्ग हैं इसलिए सुनिये।

**श्री शंकर प्रसाद जायसवाल (वाराणसी)** : इसका इससे क्या संबंध है ? â€¦ (व्यवधान)

**कुंवर अखिलेश सिंह :** इसका संबंध है। जब आप आगे सुनेंगे तब आपको नजर आयेगा। â€¦ (व्यवधान) आप तो शहरी क्षेत्र का प्रतिनिधित्व करते हैं। गांव के दर्द से आपको कोई वास्ता नहीं है। गांव की बात आप सुनना ही नहीं चाहते। â€¦ (व्यवधान)

आज ग्रामीण क्षेत्र में हमारे राट्रीय बैंक भी अपनी भूमिका सही ढंग से निर्वहन नहीं कर पा रहे हैं क्योंकि उनकी जो सोच है, उनकी सोच के मुताबिक, उनके कथन के मुताबिक जो ग्रामीण क्षेत्र है, वह उनके लिए अलाभकारी है। जब अंतर्राट्रीय बैंक इस देश के अंदर आयेंगे, उनको अगर हमने खुली छूट दे दी तब पूरी प्रतिस्पर्धा शहरी क्षेत्रों में ही सिमट कर रह जायेगी।

तब मजबूर होकर राट्रीय बैंकों को ग्रामीण क्षेत्रों से अपना ध्यान और हटाना पड़ेगा और फिर ग्रामीण क्षेत्र और ज्यादा उपेक्षित होंगे। इसलिए मेरा आपके माध्यम से सरकार से विनम्रतापूर्वक आग्रह है कि ग्रामीण क्षेत्र की दयनीय आर्थिक स्थिति को देखते हुए हमें उन सारे प्रतिबंधों को अंतर्राट्रीय बैंकों पर भी लागू करना चाहिए जिससे एक स्वस्थ प्रतिस्पर्धा का वातावरण बन सके।

इन्हीं शब्दों के साथ मैं एक बार पुनः इस विधेयक का समर्थन करता हूं।

**श्री थावरचन्द गेहलोत (शाजापुर) :** सभापति महोदय, मैं बैंक सेवा आयोग (निरसन) विधेयक, 2002 का समर्थन करता हूं। इस विधेयक के माध्यम से 1984 का जो अधिनियम था, इस आयोग का उसके अन्तर्गत गठन हुआ था और वे बैंकिंग के क्षेत्र में भर्ती करने का काम कर रहे थे। इसमें परिवर्तन करने के लिए सरकार ने निर्णय लिया है। 2000-01 के बजट में वित्त मंत्री जी ने इस आशय की घोाणा की थी। सरकार ने जो कहा, वह किया जा रहा है। भर्तियां होने में जो देर लगती थी, सारा मामला एक ही जगह केन्द्रित था, बैंकवाइज़ होने के कारण भर्तियां जल्दी हो सकेंगी और रिक्तियां जल्दी से जल्दी भरने का प्रयास किया जा सकेगा। मैं इस अ वसर पर एक निवेदन करना चाहता हूं कि 1995-96 में सुप्रीम कोर्ट के आदेश से या सुप्रीम कोर्ट ने जो निर्णय दिए थे, उसके कारण अनुसूचित जाति, जनजाति वर्ग के लोगों की भर्ती और आरक्षण संबंधी सुविधाओं पर भी रोक लग गई थी। उसके कारण 1997 से अभी तक अनुसूचित जाति, जनजाति वर्ग के लोगों के रिक्त पदों की पूर्ति नहीं हो पा रही है। पता नहीं कैसा ग्रहण लगा है, भगवान ऊपर से नाराज है या क्या है, 1997 से आज तक लगातार इसी प्रकार की स्थिति बनती जा रही है। इस सरकार ने अनुसूचित जाति, जनजाति वर्ग के लोगों को आरक्षण संबंधी सुविधाएं देने के लिए संविधान में संशोधन कर दिया। जो सुविधाएं अमान्य कर दी गई थी, उनको फिर से बहाल कर दिया और उसके आधार पर भर्ती करने के लिए आदेश जारी कर दिए। आदेश पर अमल होने की कार्यवाही शुरू हो, इसी बीच बैंक सेवा आयोग का निरसन हो रहा है। अब बैंकवाइज़ भर्ती के प्रावधान की व्यवस्था की जा रही है। मुझे नहीं मालूम 10-15 दिन में इस संबंध में कोई आदेश जारी हुए या नहीं परन्तु 15-20 दिन पहले तक इस प्रकार की व्यवस्था नहीं हो सकी थी कि बैंकवाइज़ भर्ती करने का काम प्रारंभ किया जा सके। मैं मंत्री जी से निवेदन करना चाहता हूं कि आप चाहे बैंक सेवा आयोग के माध्यम से भर्ती कराएं या बैंकवाइज़ भर्ती करने की व्यवस्था करें परन्तु अब तय हो गया है कि अधिनियम निरसित हो रहा है और अब बैंक द्वारा भर्ती के काम को किया जाने वाला है। मैं निवेदन करना चाहता हूं कि जल्दी से जल्दी बैंकों को आदेशित किया जाए कि जो स्थान लम्बे समय से रिक्त हैं, उनको तत्काल भरने की कार्यवाही करें और ऐसे नियम, कानून बनाएं कि उनमें निपक्षता बनी रहे, बेईमानी, भ्रटाचार का वातावरण नहीं बने और जल्दी से जल्दी भर्ती की कार्यवाही हो सके। जो लोग भर्ती होना चाहते हैं, इंटरव्यू के लिए आते हैं, उनको किसी प्रकार की कठिनाई नहीं हो और जो सुविधाएं पहले से दी जा रही

थीं, वे सब सुविधाएं मिलें, तब इसकी सार्थकता होगी नहीं तो हम मानेंगे कि इस आयोग को भर्ती करने के जो अधिकार थे, वह अधिनियम निरसित कर दिया और नया कोई कानून भी नहीं बना, बैंको को कोई नई व्यवस्था नहीं की जिसके कारण परेशानी होगी। मुझे विश्वास है कि सरकार ने जिस प्रकार रिक्त स्थानों की पूर्ति के लिए अनुसूचित जाति, जनजाति वर्ग के अधिकारों को जो कोर्ट के निर्णय ने समाप्त कर दिया था, उनको बहाल किया है तो रिक्त स्थानों की पूर्ति के लिए भी जल्दी से जल्दी कार्यवाही करेंगे, आदेश जारी करेंगे। मैं इस बिल का समर्थन करता हूं।

**श्री रामदास आठवले (पंढरपुर) :** सभापति महोदय, यह जो बैंक सेवा आयोग अधिनियम, 1984 में संशोधन लाने का विधेयक मंत्री महोदय लाये हैं, यह बहुत अच्छी बात है कि जो बैंक का रिक्रूटमेंट बोर्ड था, उसका जो अनुभव है, आपने आने के बाद इसमें आप संशोधन कर रहे हैं।

जो भी रिक्रूटमेंट है, चाहे वह शैड्यूल्ड कास्ट्स का हो, चाहे जनरल कैटेगरी का हो, उसमें सुधार लाने की बात आप सोच रहे हैं, यह अच्छी बात है। जो बैंकों में काम करने वाले लोग हैं, उनका रिक्रूटमेंट आपको करना है, उसके लिए जो संशोधन आप यहां लाये हैं, उसमें हमारा सुझाव इतना ही है कि एस.सी. एस.टी. का बैकलॉग बहुत बार भरने के बावजूद सभी बैंकों में भरा तो है, मगर पूरा बैकलॉग भरने के लिए उतना उसके ऊपर कोई जोर नहीं है। क्लास वन और सुपर क्लास वन में एस.सी. एस.टी. का बैकलॉग ठीक तरह से नहीं भरा जाता है। मेरा मंत्री महोदय को इतना ही सुझाव है कि एस.सी. का जो 15 परसेंट रिजर्वेशन गवर्नमेंट ऑफ इंडिया का है और 7.5 परसेंट रिजर्वेशन एस.टी. के लिए है, अगर आप उनकी पोपुलेशन 1991 की सेंसस के मुताबिक देखते हैं तो एस.सी. एस.टी. की पोपुलेशन कम से कम 27 परसेंट तक है, इसलिए गवर्नमेंट को यह निर्णय लेने की आवश्यकता है, कांस्टीट्यूशन में एमेंडमेंट करने की आवश्यकता है। जब 26 जनवरी, 1950 को कांस्टीट्यूशन बाबासाहेब अम्बेडकर जी ने देश में बहाल किया था, तब एस.सी. एस.टी. की पोपुलेशन 22.5 परसेंट थी, मगर आज हम देखते हैं तो कम से कम वह पांच परसेंट बढ़ गई है, इसलिए एस.सी. एस.टी. के रिजर्वेशन का परसेंटेज पांच परसेंट बढ़ाने की आवश्यकता है। दूसरी सूचना हमारी इतनी ही है कि 15 परसेंट और 7.5 परसेंट रिज र्वेशन का मतलब यह है कि हर कैटेगरी में इतना रिजर्वेशन होना चाहिए, मतलब क्लास वन और सुपर क्लास वन में देना चाहिए। इसी तरह की बात गवर्नमेंट की बैंकिंग सर्विस में होती है। कांस्टीट्यूशन का सही अर्थ निकालने की आवश्यकता है। एस.सी. के लिए 15 परसेंट, मतलब क्लास वन, क्लास टू, क्लास थ्री और क्लास फोर में उतना रिजर्वेशन होना चाहिए और 7.5 परसेंट एस.टी. के लिए होना चाहिए। मुझे लगता है कि हर क्षेत्र में इतना रिजर्वेशन भरने की आवश्यकता है।

दूसरी बात इतनी है कि चाहे कोआपरेटिव बैंक हो या नेशनलाइज्ड बैंक हो, वहां अगर क्लैरीकल पोस्ट हमें चाहिए तो भ्रटाचार का जो सवाल है, वह बहुत महत्वपूर्ण है। गांव में एकाध नौजवान अगर बी.ए., बी.कॉम या बी.एससी. कर लेता है और अगर उसको बैंक में सर्विस चाहिए तो एक-डेढ़ लाख रुपये चाहिए। मैं यह इसलिए बोल रहा हूं कि इसकी जांच होने की आवश्यकता है। जो कम्पलेंट्स हमारे पास आती हैं, उसके मुताबिक गांव का एकदम इकोनोमिकली बैकवर्ड नौजवान, चाहे एस.सी. एस.टी का हो या जनरल कैटेगरी का हो, मगर उसे कम से कम डेढ़-दो लाख रुपये चाहिए। पंजाब का एक्सपीरिएंस हम लोग देख रहे हैं, केवल पंजाब में ही नहीं, जगह-जगह पर ऐसा होता है। इसके बारे में मंत्री महोदय को सोचने की आवश्यकता है। अगर रिक्रूटमेंट में कोई भ्रटाचार करता है तो ऐसे अधिकारी के खिलाफ कड़ी से कड़ी कार्रवाई करने की आवश्यकता है। हमारे देश में आपकी सरकार को अगर अच्छा काम करना है तो ऐसा काम करने वाले लोगों को ठीक करने की आ वश्यकता है। यह काम आप करेंगे, ऐसा हमें विश्वास है, मगर उसके लिए आपको थोड़ा सा सपोर्ट भी होना चाहिए। जैसे हम लोग इस बिल का समर्थन कर रहे हैं, सरकार जो काम अच्छी करती है, उसका हम सपोर्ट करते हैं, लेकिन जो काम अच्छा नहीं करती है, उसका विरोध करने के लिए हम यहां चुनकर आये हैं। आप यह जो बिल लाये हैं, यह बहुत महत्वपूर्ण है और सरकार में आप जैसे अच्छे मिनिस्टर भी हैं। अभी आप शिवसेना में हैं, वह अलग बात है, मगर उसके बावजूद भी आप उधर चले गये, इसलिए मंत्री बन गये। आप पहले कांग्रेस में थे तो पांच-छः बार चुनकर आये, मगर एक बार भी आपने उनको मौका देने का प्रयत्न नहीं किया, इसलिए वे शिवसेना में गये और वहां से चुनकर आने के बाद आपको मंत्री पद मिला है। अगर आप मंत्री बने हैं तो आपको अच्छा काम करने की आवश्यकता है। इस बिल का हम पूरा समर्थन करते हैं। आप रिक्रूटमेंट को अच्छा करने का प्रयत्न करें। हम इस बिल पर आपके साथ हैं, मगर बाकी के काम में हम आपके साथ नहीं हैं।

**श्री शंकर प्रसाद जायसवाल (वाराणसी) :** माननीय सभापति जी, मैं माननीय मंत्री जी से यह कहूंगा कि शासन की ओर से ऐसा विचार करना चाहिए कि जो पिछड़े और दलित आरक्षण की बात है, इसमें अतिपिछड़े और अतिदलितों को भी वह सुविधा मिल सके।

**19.00 hrs.**

इसके लिए अगर भविय में कोई बिल ला सकें तो अच्छा रहेगा।

**कुंवर अखिलेश सिंह** : यह सिर्फ उत्तर प्रदेश में ही हुआ था। अभी केन्द्रीय स्तर पर आपने तय नहीं किया है। सदन के नेता द्वारा यह बात कहनी चाहिए कि अतिपिछड़ों का फार्मूला केन्द्र से हो। यह वित्त मंत्री जी के अधिकार क्षेत्र से बाहर है।

**वित्त मंत्रालय में राज्य मंत्री (श्री बालासाहिब विखे पाटील) :** सभापति महोदय, मैं सभी सदस्यों का आभारी हूं कि उन्होंने अपनी सहमति और समर्थन इस बिल पर दिया है। सभी लोगों को जानकारी है कि 1984 में यह कमीशन हुआ था। 1987 में रिव्यू हुआ और बाद में तय हुआ कि इसके कोई मायने नहीं रहे,रिपील जल्दी होना चाहिए था, उस पर अमल नहीं हो सका। लेकिन आज की तारीख से यह खारिज होगा। अनुसूचित जाति और जनजाति के आरक्षण की जहां तक बात है, सरकार भी उससे सहमत है, वचनबद्ध है कि वह होना चाहिए। यहां बैंक सर्विस रिक्रूटमेंट बोर्ड की बात कही गई। मैं कहना चाहता हूं कि वह एबॉलिश हो चुका है और 19 सितम्बर, 2001 को सभी बैंकों को आदेश दे दिया गया था कि वे अपने हिसाब से सरकार की स्ट्रेटजी के अनुसार रिक्रूटमेंट करें। उसमें स्पट कहा गया है,

> "The process of selection should be fair, just, objective and unbiased in all aspects and provide equal opportunity to all eligible candidates. Reservation in posts of Scheduled Castes, Scheduled Tribes, OBCs, Ex-Servicemen, Disabled, etc., with concessions in eligibility norms as laid down by the Government of India from time to time should be strictly followed. There should not be any change with regard to minimum/maximum age limit. Candidates belonging to Scheduled Castes and Scheduled Tribes, etc., may be provided the same concessions in fee and cut-off marks to which they are entitled to at present. In the selection committees set up for interviews, due representation should be given to the members belonging to Scheduled Castes, Scheduled Tribes and minority communities. The recruitment policy should not neglect candidates with rural background or coming from weaker sections of the society."

उसमें हमने यह भी जोड़ दिया है कि जो इंडियन बैंक एसोसिएशन के अध्यक्ष हैं, उनकी अध्यक्षता में कमेटी बिठाई थी कि, "All these three-four categories should be examined in the regional languages." क्षेत्रीय भााओं को भी पूरा महत्व दिया गया है। सरकार ने यह बात मान ली है।

जो दासमुंशी जी ने कहा है कि बैंक को ज्यादा से ज्यादा आटोनॉमी हो, उसमें प्रोफेशनल लोग, आई.टी. के लोग, स्किल्ड लोग, नई टेक्नोलॉजी आए, तो मैं कहना चाहता हूं कि प्रोफेशनलिज्म इज फाइनेंशियल सेक्टर, इकोनमिक सेक्टर, में जरूरत के हिसाब से होगा। अभी दो बैंकों ने विज्ञापन दिया है, कार्पोरेशन बैंक और पी.एन.बी.। जैसे-जैसे इस पर अमल होगा, एस.सी., एस.टी., ओ.बी.सी. और एक्स सर्विसमैन जितने भी ये लोग हैं, इनका सरकार द्वारा पूरा ध्यान रखा जाएगा। पहले जो इनको इंटरव्यू के समय आने-जाने के लिए पैसा मिलता था, वह मिलेगा और इंटरव्यू में भी क्षेत्रीय भााओं का इस्तेमाल होगा।

मैं पुनः सभी सदस्यों को धन्यवाद देता हूं और उनसे अनुरोध करता हूं कि इस बिल को पास करें।

MR. CHAIRMAN : The question is:

"That the Bill to repeal the Banking Service Commission Act, 1984, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: The House shall now take up clause-by-clause consideration of the Bill.

The question is:

"That clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI BALASAHEB VIKHE PATIL: Sir, I beg to move:

"That the Bill be passed. "

MR. CHAIRMAN: The question is:

"That the Bill be passed. "

*The motion was adopted.*

*MR. CHAIRMAN : The Lok Sabha nowstands adjourned till 11 a.m. tomorrow.*

***19.06 hrs***

*The Lok Sabha then adjourned till Eleven of the Clock*

*on Friday, May 10, 2002/Vaisakha 20, 1924 (Saka).*

________